

Housing facility to husband and wife employees

3227. SHRI BHOGENDRA JHA: Will the Minister of RAILWAYS be pleased to state:

(a) whether in case of both husband and wife being Railway employees and only one housing facility provided for both, the other spouse is granted housing allowance;

(b) if so, details thereabout; and

(c) if not, reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) No.

(b) Does not arise.

(c) The intention in not granting house rent allowance where one of the spouses is allotted accommodation, is that he/she is expected to live in that accommodation with his/her family and the other spouse is not expected to incur any expenditure for the rent of the accommodation. This rule is common for all Central Government employees.

Settlement of Departmental cases outside Court

3228. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that large number of cases have been filed by aggrieved regarding employees being frustrated by not getting departmental remedy resulting in unnecessary litigation;

(b) the functions of the Law Department and Senior Law Officer attached to Zonal Headquarters;

(c) whether the opinion of the Law Officers is taken in each case for its settlement outside the Court or for contesting according to the merit of the case to avoid unnecessary litigations

and wastage of public money; and

(d) policy of the Govt. in aforesaid matter of litigations?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) No, Sir.

(b) The Senior Law Officer or the Law Officer as the case may be and the Law Department of a Zonal Railway deal with the legal work on the advisory side and commercial cases except claim cases, refund of freight/fare and claim compensation cases arising out of accident to trains. All court cases involving a Zonal Railway are also taken care of by its Law Department, under the overall supervision of its Law Officer/Senior Law Officer.

(c) Opinion of the Railway Law Officer concerned is obtained whenever the legality of contesting a cases in court or settling it outside the court is under consideration.

(d) The policy of the Government is not to involve in unnecessary litigation.

Cases filed by Railwaymen of Eastern, Southern and South-Central Railways

3229. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) number of cases filed by Railway workers of Eastern, Southern and South-Central Railways under Section 33 C(2) of I.D. Act, 1947 in different Central Government labour courts from January, 1981 to June, 1982; and

(b) reasons and justifications for not settling the cases outside the Courts by negotiation to avoid unnecessary wastage of National Exchequer?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b) Information